

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

CP.No.310/00116/2018
in OA No.310/1000/2018

Dated Wednesday the 13th Day of March 2019.

PRESENT

**Hon'ble Mr. P. MADHAVAN, MEMBER (J)
Hon'ble Mr. T. JACOB, MEMBER (A)**

1. S. Saravanan
No. 23, Karunakara Pillai Street
Kosapalayam
Puducherry – 605 013. **Applicant/Petitioner**

(By Advocate M/s.M. Gnanasekar)

vs.

1. Mr.Ashwani Kumar, I.A.S.
Chief Secretary to Government,
Government of Puducherry,
Chief Secretariat,
Puducherry.
2. Ms.S.Sundari Nanda, I.P.S.
The Director General of Police,
Government of Puducherry,
Puducherry.
3. Mr. Konda Venkateswara Rao,
Superintendent of Police (Headquarters)
Puducherry. **Respondents.**

(By Mr. R. Syed Mustafa Advocate for the respondents)

Order: Pronounced by Hon'ble Mr.P. Madhavan Member (J)

Learned Counsel for the petitioner and Learned counsel for the respondents are present.

2. This contempt petition has been filed by the applicant in O.A. No.310/01000/2018 against the respondents alleging wilful disobedience of the order passed by this Tribunal dated 03.08.2018.

3. Heard both sides.

4. C.F.R. Produced a copy of order dated 11.3.2019 passed by the respondents in compliance of the order of this Tribunal which is taken on record.

5. In view of the order passed by the Disciplinary Authority dated 11.3.2019, we are satisfied that substantial compliance of the order of this Tribunal dated 03.08.2018 has been made by the respondents and hence the Contempt Petition is closed. Notices discharged.

(Mr. T. Jacob)
Member (A)
sj*

(P. Madhavan)
Member (J)